

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/TL/2022

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of inter-State transmission licence to Kallam Transmission Limited.

Date of Hearing : 24.5.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Kallam Transmission Limited (KTL)

Respondents : ReNew Solar Power Private Limited and 2 Ors.

Parties Present : Shri Apoorva Mishra, Advocate, KTL
Shri Venkatraman Inumula, KTL
Shri Ketan Patil, KTL
Shri Prateek Mohan Rai, KTL
Shri Partha Sarthi Das, CTUIL
Shri Bhaskar Laxmanrao Wagh, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Hemant Singh, Advocate, WTPL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that in the present matter an Impleadment Application (Diary No. 145 of 2022) has been filed Western Transco Power Limited (WTPL). During the course of hearing on 13.4.2022, it was stated on behalf of WTPL that it wished to object to the grant of transmission licence to the Petitioner because the clause relating to specific technical requirement in the Transmission Service Agreement (TSA) provided that the Petitioner has to install one OPGW containing 24 fibers in place of one conventional earth wire on the Pune-Parli transmission line of WTPL. However, the Petitioner, in its affidavit dated 19.4.2022, has pointed out that in terms of the Amendment to TSA dated 28.9.2021, the Petitioner will not in any manner be encroaching upon the assets of WTPL for laying OPGW cables or installing OPGW hardware. Learned counsel submitted that in response, WTPL vide its affidavit dated 29.4.2022 has, *inter-alia*, stated that it was not aware of the said amendment and that in view of the factual statement made by the Petitioner in its affidavit, the issue raised by WTPL can be resolved in the event the Commission records the submission/statement made by the Petitioner in final order to be issued by clarifying that any licence granted to the Petitioner will not

involve any scope of work which requires the Petitioner to lay OPGW or carry out any other works covered under or related to Section 41 of the Electricity Act, 2003 on the licenced transmission line of WTPL. Learned counsel submitted that the Petitioner has no objection to the above and the Commission may proceed to grant the transmission licence to the Petitioner.

3. Learned counsel appearing on behalf of WTPL submitted that in the event the Commission clarifies the issue at hand in terms of the submission made by WTPL at paragraph 5 of its affidavit, WTPL will not have any objection towards grant of the transmission licence to the Petitioner.

4. After hearing the learned counsel for the Petitioner and WTPL, the Commission reserved the matter for order.

By order of the Commission

**Sd/
(T.D. Pant)
Joint Chief (Law)**